

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3784
ANSWERED ON:16.12.2011
NORMS FOR FOOD AND DIETARY SUPPLEMENTS
Kumar Shri P.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Food Safety Standard Authority of India (FSSAI) has notified regulatory norms for functional foods and dietary supplements;
- (b) if so, the details thereof;
- (c) whether it is a fact that at present food supplements escape regulatory scrutiny from both drug regulatory agency and FSSAI as these products do not come under the classical definition of medicines or food; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a)to(d): At present food supplements are being regulated as per the section 22 of the Food Safety and Standards Act, 2006 and the manufacturer / importer has to obtain approval from the Food Safety and Standards Authority of India(FSSAI) before manufacture / import of any proprietary food and novel food including food supplements and dietary supplements. After the promulgation of the Act w.e.f. 5th August, 2011, all food business operators manufacturing any article of food containing ingredients or substances or using technologies or processes or combination thereof whose safety has not been established through these regulations or which do not have a history of safe use or food containing ingredients which are being introduced for the first time into the country, have been brought under the purview of Central Licensing. It will also require product approval by the FSSAI before the license is granted.